PART III

COMMISSIONERATE OF LAND REVENUE

LAND FAIR VALUE NOTIFICATION

KOLLAM DISTRICT

Kollam (District) Gazette No. 27 dated 7th July 2020.

SCHEDULE

Sl. No. Block No. Re-Survey No. Sub-Division No. Local Body Taluk Village Classification Fair Value per Are

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1 60 54 .. Kollam (Kollam) Kollam (Kollam) Residential Plot without vehicular access 2,25,000

ERNAKULAM DISTRICT

NOTIFICATION

Kerala Gazette No. 27 dated 7th July 2020.

PART III

COMMISSIONERATE OF LAND REVENUE

LAND FAIR VALUE NOTIFICATION

Kollam District

(Statement : Govt. S.R. No. 187397/2020.


29th May 2020.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 (A) of the Kerala Stamp Act, 1950, read with Rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995;

Now, therefore it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (1) thereof:

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Sy. No.</th>
<th>Sub Div No.</th>
<th>Re-Survey Block</th>
<th>Re-Survey Sub Division No.</th>
<th>Municipality/ Panchayath/ Corporation</th>
<th>Name of Local Body</th>
<th>Name &amp; No. of Ward</th>
<th>Classification by use</th>
<th>Fair Value per Are</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>9</td>
<td>467</td>
<td>14</td>
<td>Panchayath</td>
<td>Nedumbassery</td>
<td>Residential</td>
<td>6,50,000</td>
<td>Plot with private road access</td>
<td></td>
</tr>
</tbody>
</table>

Revenue Divisional Office, Fort Kochi.

Gaz. No. 27/2020/DTP/CLR (Fair Value-Supplement).
THRISSUR DISTRICT
FORM ‘A’
(See Rule 4)

NOTIFICATIONS

WHEREAS, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

NOW, THEREFORE, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (11) thereof:

(1)


SCHEDULE
District—Thrissur.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Sy. No.</th>
<th>Sub No.</th>
<th>Re-Survey Block</th>
<th>Re-Survey No.</th>
<th>Re-Survey Sub division No.</th>
<th>Municipality/ Panchayath/ Corporation</th>
<th>Name of Local Body Mun./Pan./ Corp.</th>
<th>Name &amp; No. of Ward</th>
<th>Classification by use</th>
<th>Fair Value per Are (as per Gazette Notification on 6-3-2010)</th>
<th>₹</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
<td>(5)</td>
<td>(6)</td>
<td>(7)</td>
<td>(8)</td>
<td>(9)</td>
<td>(10)</td>
<td>(11)</td>
<td></td>
</tr>
<tr>
<td>..</td>
<td>55</td>
<td>9</td>
<td>..</td>
<td>..</td>
<td>..</td>
<td>Municipality Chalakkudy</td>
<td>Residential Plot with Corp./Mun./Pan. road access</td>
<td>1,38,000</td>
<td>₹</td>
<td>₹</td>
<td></td>
</tr>
</tbody>
</table>

(2)


SCHEDULE
District—Thrissur.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Sy. No.</th>
<th>Sub No.</th>
<th>Re-Survey Block</th>
<th>Re-Survey No.</th>
<th>Re-Survey Sub division No.</th>
<th>Municipality/ Panchayath/ Corporation</th>
<th>Name of Local Body Mun./Pan./ Corp.</th>
<th>Name &amp; No. of Ward</th>
<th>Classification by use</th>
<th>Fair Value per Are (as per Gazette Notification on 6-3-2010)</th>
<th>₹</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
<td>(5)</td>
<td>(6)</td>
<td>(7)</td>
<td>(8)</td>
<td>(9)</td>
<td>(10)</td>
<td>(11)</td>
<td></td>
</tr>
<tr>
<td>..</td>
<td>730</td>
<td>1</td>
<td>..</td>
<td>..</td>
<td>..</td>
<td>Municipality Irinjalakkuda</td>
<td>39 Nila Kallada</td>
<td>2,500</td>
<td>₹</td>
<td>₹</td>
<td></td>
</tr>
</tbody>
</table>

306
### SCHEDULE

**District**—Thrissur.  
**Village**—Kizhake Chalakkudy.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Sy. No.</th>
<th>Sub Div. No.</th>
<th>Re-Survey Block No.</th>
<th>Re-Survey No.</th>
<th>Re-Survey Sub division No.</th>
<th>Municipality/ Panchayath/ Corporation</th>
<th>Name of Local Body Mun./Pan./Corp.</th>
<th>Name &amp; No. of Ward</th>
<th>Classification by use</th>
<th>Fair Value per Are (as per Gazette Notification on 6-3-2010)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>55</td>
<td>7</td>
<td>...</td>
<td>...</td>
<td>...</td>
<td>Municipality Chalakkudy</td>
<td>...</td>
<td>...</td>
<td>Residential</td>
<td>1,38,000</td>
</tr>
</tbody>
</table>

Plot with Corp./Mun./Pan. road access

Revenue Divisional Office, Irinjalakkuda.  
(Sd.) Revenue Divisional Officer.

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**MALAPPURAM DISTRICT**

**FORM 'C'**

[See Rule 5(8)]

**NOTIFICATIONS**

Whereas, it is expedient to publish a notification showing revised Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959, read with sub-rule (8) of rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of land in the below mentioned Villages and Taluks in Malappuram District is hereby fixed as shown in schedule hereto:

**14th May 2020.**

<table>
<thead>
<tr>
<th>Name of District</th>
<th>Name of Taluk</th>
<th>Name of Village and Survey No. with Sub Division Number</th>
<th>Municipality</th>
<th>Ward</th>
<th>Classification by use</th>
<th>Fair Value of the Land already fixed (₹)</th>
<th>Revised fair value of Land (₹)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Malappuram</td>
<td>Tinur</td>
<td>Kattipparuthy 28</td>
<td>...</td>
<td>...</td>
<td>Residential plot with private road access</td>
<td>75,000</td>
<td>45,000</td>
</tr>
<tr>
<td>Name of District</td>
<td>Name of Taluk</td>
<td>Name of Municipality</td>
<td>Ward</td>
<td>Classification by use</td>
<td>Fair Value of the Land already fixed (₹)</td>
<td>Revised fair value of Land (₹)</td>
<td></td>
</tr>
<tr>
<td>-----------------</td>
<td>---------------</td>
<td>----------------------</td>
<td>------</td>
<td>-----------------------</td>
<td>------------------------------------------</td>
<td>-------------------------------</td>
<td></td>
</tr>
<tr>
<td>Malappuram</td>
<td>Tirur</td>
<td>Kottakkal</td>
<td>..</td>
<td>..</td>
<td>4,80,000</td>
<td>1,60,000</td>
<td></td>
</tr>
<tr>
<td>Collectorate,</td>
<td>Malappuram.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(Sd.) District Collector (in-charge).